

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.2599 OF 2020

(CHALLENGING THE CONDITIONS IMPOSED IN THE BAIL ORDER BY
ADDITIONAL DISTRICT AND SESSIONS JUDGE, ERNAKULAM IN B.A NO.
17 OF 2020 IN CRL. M.P NO. 248 OF 2020 BY ORDER DATED
28.04.2020)

PETITIONER/ACCUSED NOS. 1

ANULAL B,
AGED 23 YEARS, ANADHU BHAVAN,
VETTATHUKADAVU, MURHUKULAM NORTH KARA,
ARATTUKADAVU VILLAGE, ALAPPUZHA DISTRICT

BY ADV. SRI. S. RENJITH.

RESPONDENTS/COMPLAINANTS:

1. STATE OF KERALA
REPRESENTED BY THE PUBLIC PROSECUTOR
HIGH COURT OF KERALA, ERNAKULAM, PIN-682 031.
2. STATION HOUSE OFFICER
KOOTHATTUKULAM POLICE STATION,
ERNAKULAM, PIN -686662

R1-R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

CrI.MC No.2599 of 2020

Dated this the 12th day of May, 2020

O R D E R

The petitioner was released on bail by the Additional Sessions Court, Ernakulam in BA No.17/2020 vide order dated 28.04.2020 for offences punishable under Section 376 (3) of the IPC as also for various offences under the POCSO Act. The release was on statutory bail under Section 167(2) Cr.P.C. on 28.04.2020. But due to lockdown following the Covid-19 pandemic, he is unable to comply with the conditions directed in the bail order, as the main conditions being that he has to surrender his passport or else file an affidavit to that effect if he does not have passport and also execute a bond with two solvent sureties and produce original title deeds for verification.

Considering the fact that he has been incarcerated for a long time and that he is not able to comply with the bail conditions, I hereby direct that he be released on bail on execution of self bond before the Superintendent of the Jail with an undertaking that within a period of four days after the lockdown is

withdrawn, the petitioner shall surrender before the trial court and execute a bond complying with all the conditions.

**ASHOK MENON
JUDGE**

rmm

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE A1. TRUE COPY OF THE ORDER DATED 28.04.2020 IN B.A NO. 17 OF 2020 OF ADDITIONAL DISTRICT & SESSIONS COURT (SPECIAL COURT FOR PROTECTION OF CHILDREN FROM SEXUAL OFFENCES) ERNAKULAM.